CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 30.10.2012

CP No. 51/2012 (OA No. 183/2011)

Mr. C.B. Sharma, counsel for petitioner.

Mr. M.K. Meena, counsel for respondents.

Today, the respondents have filed their reply in the court. The same is taken on record.

Having heard the rival submissions of the respective parties and upon careful perusal of the reply filed by the respondents, the directions issued by this Bench of the Tribunal in OA No. 183/2011 vide order dated 08th May, 2012 and also upon careful perusal of the compliance report, we are fully satisfied that the substantial compliance of the order in question has been made by the respondents. In view of this fact, the Contempt Petition stands dismissed. The notices issued earlier to the respondents are discharged.

However, still if any grievance(s) remains, the petitioner is at liberty to redress his grievance(s) before the appropriate forum.

(ANIL KUMAR) MEMBER (A)

Anil Keman

(JUSTICE K.S. RATHORE)
MEMBER (J)

<u>Kumawat</u>